Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 21.06.2012

The meeting No.11/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 21.06.2012 in Room No.110 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.11/AM-13 dated 21.06.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 11/84-ALC3/2012 MEETING DATE : 21.06.2012

Case No.:4/3/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:11/84-ALC3/2012	Status:
		21.06.2012	Approved

HQ File :01/84/050/00020/AM13/	RLA File :07/24/040/00473/AM12/	Lic.No/Date:0710086534	
		23.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/34/2012-13/Hosy., dated 20.06.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's/Ladies' Trouser made of 80%	2500 Nos.	80% Cotton 20%	2.84 Sq.
	Cotton 20% Polyester denim fabric,		Polyester denim fabric,	meter per
	GSM-347+/-10% (Style		GSM-347+/-10%	piece
	No.269894)			-

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	II I	5	Meet No/Date:11/84-ALC3/2012 21.06.2012	Status: Deferred
$\ _2$	HQ File :01/84/050/00395/AM12/		1	Defer Date: 05.07.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 05.07.2012.

	II I		Meet No/Date:11/84-ALC3/2012 21.06.2012	Status: Deferred
3	HQ File :01/84/050/00419/AM12/			Defer Date: 05.07.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 05.07.2012.

] 3		Status: Approved		
HQ File :01/84/050/00421/AM12/		Lic.No/Date:1110026879 24.02.2012			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Shade net (Knitted	300.000	HDPE Granules	155.100 M.T.
	coloured fabric).	M.T.	LDPE Granules	79.200 M.T.
			LLDPE Granules	79.200 M.T.
			Additive Master batch U.V.	6.000 M.T. (2% of
			Stabilizer Addit	export product)
			Additive coloured Master	6.000 M.T. (2% of
			batch	export product)
			HDPE Granules for packing	As per packing
			material	policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASES

Case No.248	M/s. Orient Craft Ltd., Gurgaon.				
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/259/AM-12/DES-V				
Fixation of ad-hoc norms under Annua	Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain presented the sample and explained the details of the case before the Committee. The Committee observed that due to lumping garment, biased cutting panels (diagonal placement), higher quantity of fabric is required. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies blouse with sequins Shell: Made of 100%	1 pc.	Shell:100% Polyester solid dyed woven fabric,	Shell@ 1.84 Sq. meter per piece
	Polyester dyed woven fabric, GSM:92(+/-10%)		GSM:92(+/-10%), width- 55"	1 1
	Lining: Made of 100% Polyester woven fabric, GSM:110(+/-10%) Style No883964		Lining: 100% Polyester woven fabric, GSM:110(+/-10%), width-60"	Lining @ 1.10 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.249	M/s. Orient Craft Ltd., Gurgaon.
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/311/AM-12/DES-V
Fixation of ad-hoc norms under Annua	al Advance Authorisation No.0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain presented the sample and explained the details of the

case before the Committee. The Committee observed that due to width of the fabric, cutting waste component in cushion cover is higher. Accordingly, Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Cushion cover 30 CM X 40 CM	1 pc.	82% Rayon, 18% Silk,	0.41 Sq.
	made out of 82% Rayon, 18%		velvet dyed fabric, Width-	meter per
	Silk, velvet dyed fabric, Style		44", GSM-190+/-10%	piece.
	Name: Riche Cushion Cover			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(7)

Case No.250	M/s. Orient Fashions Export (India) Pvt. Ltd., New Delhi.	
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/313/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0510310410 dated		
07.12.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 19.07.2012.

(8)

Case No.251	M/s Gaurav International, Gurgaon	
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/199/AM-11/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510268408 dated		
19.07.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their

U.O.No.37(5)/32/2012-13/Hosy., dated 20.06.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Top made of 100% Silk dyed	2920 Nos.	100% Silk dyed woven	2.05	Sq.
	woven fabric, GSM-50+/-10%		fabric, GSM-50+/-10%	meter	per
	(Style No.0401099)			piece	
2.	Ladies Top made of 100% Silk dyed	147 Nos.	100% Silk dyed woven	2.19	Sq.
	woven fabric, GSM-50+/-10%		fabric, GSM-50+/-10%	meter	per
	(Style No.00401049)			piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (9)

Case No.252	M/s Gaurav International, Gurgaon		
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/288/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0510308170 dated			
16.11.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the width of the fabric is 1.05 meters. The size of the scarf is 100 cmX100 cm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting works out the requirement of fabric 1.12 sq. meter per piece with 2% wastage and decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Scarf made of 100% Silk	2200 Nos.	100% Silk Chiffon	2464 Sq.
	Chiffon printed woven fabric, GSM-		printed woven fabric,	meter (@
	34+/-10% (Style No. B47242)		GSM-34+/-10%	1.12 Sq.
				meter per
				piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.253	M/s Gaurav International, Gurgaon		
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/203/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0510300854 dated			
30.08.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/35/2012-13/Hosy., dated 20.06.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of 70% Cotton	5545 Nos.	70% Cotton 30% Silk	7.62 Sq.
	30% Silk unbleached woven fabric,		unbleached woven fabric,	meter per
	GSM-38+/-10% (Style		GSM-38+/-10%	piece
	No.WW21S73-Rouched)			
2.	Ladies Tank Top made of 70%	8500 Nos.	70% Cotton 30% Silk	1.60 Sq.
	Cotton 30% Silk unbleached woven		unbleached woven fabric,	meter per
	fabric, GSM-38+/-10% (Style No.		GSM-38+/-10%	piece
	WW21S73-Tank Top)			
3.	Ladies Cami made of 70% Cotton	3600 Nos.	70% Cotton 30% Silk	1.87 Sq.
	30% Silk dyed woven fabric, GSM-		dyed woven fabric, GSM-	meter per
	38+/-10% (Style No. WW21S20-		38+/-10%	piece
	Flounched Cami)			
4.	Ladies Top made of 70% Cotton	5805 Nos.	70% Cotton 30% Silk	2.26 Sq.
	30% Silk dyed woven fabric, GSM-		dyed woven fabric, GSM-	meter per
	38+/-10% (Style No. WW21S20-		38+/-10%	piece
	Pleated Top)			

5.	Ladies Dress made of 70% Cotton	2400 Nos.	70% Cotton 30% Silk	2.36 Sq.
	30% Silk dyed woven fabric, GSM-		dyed woven fabric, GSM-	meter per
	38+/-10% (Style No. WW21S20-		38+/-10%	piece
	S/Less)			
6.	Ladies Shirt made of 70% Cotton	18,000	70% Cotton 30% Silk	2.24 Sq.
	30% Silk dyed woven fabric, GSM-	Nos.	dyed woven fabric, GSM-	meter per
	38+/-10% (Style No. WW21S20-		38+/-10%	piece
	Slouchy Shirt)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.254	M/s. J.C.T. Limited, Phagwara.		
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/323/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.3010081028 dated			
29.11.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/33/2012-13/Hosy., dated 20.06.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Textile Fabric made from	2,00,000	Durex NW-200 Synthetic Sizing	17,039 Kgs.
	Nylon 66 Cordura Filament	Meters	agent Acrylic resin chemical, Durex	
	Yarn (made of 500D NFIL		NW-200 solid content (S.C) 20%	
	T 440-140F Nylon Filament		Durex ST-20 Sizing Lubricant,	316 Kgs.
	Yarn, GSM-210+/-10%)		Durex ST-20 S.C. 20%	
			Durex AS-10 Antistatic agent for	123 Kgs.

sizing synthetic process, Durex AS 10 S.C. 20%	5-
Durex DA-50 Penetrating age	
sizing process, Durex DA-50 S.C	2.
20%	
Durex Oil 90 after oiling agent for	or 439 Kgs.
sizing process, Durex Oil 90 S.C	C.
20%	
Nylon 66 Cordura NFIL (Merg	ge 71,060 Kgs.
5FBL3-Filament yarn (invista) 50	0
D Nylon T440- 140F Nylo	on
Filament Yarn.	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

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	Case No.255	M/s Chelsea Mills, Gurgaon
	NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/158/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510323823 dated 02.05.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and applicant's typographical errors in respect of GSM in export product No.1 have been rectified in the application on the request of applicant. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls boot cut pant made out of	12,250	98% Cotton 2% Spandex	2.10 Sq. meter

	Shell-98% Cotton 2% Spandex dyed corduroy fabric, GSM-	Nos.	dyed corduroy fabric, GSM-285+/-10%	per piece
	285+/-10%, Style No.		Snap Fastners	Net to net
	268042/268043		Rivets	Net to net
2.	Girls flared long shorts made out of Shell-100% Cotton dyed	4360 Nos.	100% Cotton dyed corduroy fabric, GSM-210+/-10%	0.98 Sq. meter per piece
	corduroy fabric, GSM-210+/-		Crystal button	Net to net
	10%, Style No.268058/ 268059		Rivets	Net to net
3.	Girls infant jean with embroidery made out of Shell-100% Cotton denim fabric,	1805 Nos.	100% Cotton denim fabric, GSM-295+/-10% Snap Fastners	0.95 Sq. meter per piece Net to net
	GSM-295+/-10%, Style No.268053		Rivets	Net to net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

	(10)	
	Case No.256	M/s Loyal Textiles Mills Ltd., Kovilpatti
	NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/271/AM-12/DES-V
Ì	Ratification of input output norms in res	spect of Advance Authorization No.3510036283 dated
	22.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 19.07.2012.

(14)

Case No.257	M/s. Shahi Exports Pvt. Ltd., Faridabad		
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/161/AM-13/DES-V		
Fixation of input output norms against Annual Advance Authorisation No.0510302443 dated			
15.09.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 19.07.2012.

(15)

Case No.258	M/s Orient Craft Ltd., Gurgaon
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/202/AM-12/DES-V
Fixation of ad-hoc norms under Annua	al Advance Authorisation No.0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain presented the sample and explained the details of the case before the Committee. The Committee observed that due to the folding of both ends of the curtain, requirement of fabric is higher depending upon size of the curtain. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Curtains (window panels), Size-50"X84" made from 100% Linen	-	100% Linen Yarn Dyed Fabric, GSM-180+/-	*
	Yarn Dyed woven Fabric, GSM-180+/-10% (Style-Sheer linen panel)		10%	
2.	Curtains (window panels), Size-50"X96" made from 100% Linen Yarn Dyed Fabric, GSM-180+/-10% (Style-Sheer linen panel)	•	100% Linen Yarn Dyed Fabric, GSM-180+/- 10%	-
3.	1 /	1 pc.	100% Linen Yarn Dyed	4.32 Sq. meter

	50"X108" made from 100% Linen Yarn Dyed Fabric, GSM-180+/-10%		Fabric, GSM-18	0+/- per piece
	(Style-Sheer linen panel)			
4.	Curtains (window panels), Size-	1 pc.	100% Linen Yarn I	Oyed 4.67 Sq. meter
	50"X120" made from 100% Linen		Fabric, GSM-18	80+/- per piece
	Yarn Dyed Fabric, GSM-180+/-10%		10%	
	(Style-Sheer linen panel)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.259	M/s Orient Craft Ltd., Gurgaon
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/528/AM-11/DES-V
Fixation of ad-hoc norms under Annua	al Advance Authorisation No.0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain presented the sample and explained the details of the case before the Committee. The Committee observed that export product has large width of border as per sample shown before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Quilt size-250 cms X 260	One	100% Silk Habutai dyed fabric,	3.52	Sq.
	cms, made from 100% Silk		GSM-43+/- 10% (for front	meter	per
	Habutai dyed fabric, GSM-		inner panel)	piece	
	43+/-10% and 82% Rayon,		82% Rayon, 18% Silk velvet	6.60	Sq.
	18% Silk velvet Dyed		dyed fabric, GSM-180+/-10%	meter	per
	fabric, GSM-180+/- 10%,		(for border panels)	piece.	
	Style-Valentina Quilt		82% Rayon, 18% Silk velvet	0.55	Sq.

			dyed fabric, GSM-180+/-10% (for piping)	meter piece.	per
2.	Sham (quilted), Size-65 cms X 65 cms, made from 100% Silk Habutai dyed fabric,	One	100% Silk Habutai dyed fabric, GSM-43+/- 10% (for front inner panel)		Sq. per
	GSM-43+/-10% and 82% Rayon, 18% Silk velvet Dyed fabric, GSM-180+/- 10%, Style-Valentina Sham		82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/-10% (for back inner panel and border panels)	meter	Sq. per

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.260	M/s Orient Craft Ltd., Gurgaon		
NC 11/AM-13, dt.21.06.2012	File No.01/84/162/527/AM-11/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0510264383 dated			
14.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain explained the details of the case before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Cushion size 30 cms X 40 cms. made from 82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/-10% Style: Pemberly Frill	1 pc.	82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/- 10%	0.67 meter piece	Sq. per
	Cushion.				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.261	M/s Gaurav International, Gurgaon
NC 11/AM-13, dt.21.06.2012	File No.01/84/50/245/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510277382 dated	
19.11.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the size of the export product has not been mentioned in the export description and on the import side, the width of the fabric has not been mentioned. The Committee has suggested the applicant firm that, in future, the above should be mentioned in the application. However, for calculating the requirement of fabric, the Committee decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 19.07.2012.
